

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

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**Subject: Two days State level Consultation on implementation of POCSO Act, 2012-now rescheduled to be organised on 12<sup>th</sup> & 13<sup>th</sup> November 2022.**

**ORDER**

No.: 1470 of 2022/RG

Dated: 28.10.2022

In continuation to High Court Order No. 1443 of 2022/RG dated 20.10.2022, it is hereby informed to all the concerned that the aforementioned **Two days State level Consultation on implementation of POCSO Act, 2012** is now scheduled to be held on 12<sup>th</sup> and 13<sup>th</sup> November, 2022 instead of 29<sup>th</sup> and 30<sup>th</sup> October, 2022.

By Order

*15/28-10-2022*  
(Sanjeev Gupta)  
Registrar General

No: 38429-76 of 2022/RG

Dated: 28.10.2022

**Copy of above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information.
4. Director, J&K Judicial Academy, Srinagar for information and with the request to inform all the nominated Judicial Officers and Officials, accordingly.
5. All Principal District and sessions Judges, UTs of J&K and Ladakh.
6. Presiding Officer, POCSO Courts, Jammu/Srinagar.
7. Registrar Judicial, High Court Wing Jammu/Srinagar.
8. FA/CAO, High Court of J&K and Ladakh, Main Wing, Srinagar  
.....for information and necessary action.
9. CPC, e-Courts, High Court of J&K and Ladakh, for information and with the request to upload the same on the official website of High Court.
10. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.

*15/28-10-2022*  
Registrar General  
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